



Government of Jammu and Kashmir
Ladakh Affairs Department
Civil Secretariat, Srinagar

Notification,
Srinagar, the 17th Oct, 2019.

SRO596.- In exercise of the powers conferred by section 11 of the Ladakh Autonomous Hill Development Council Act, 1997, the Government hereby appoint Chief Judicial Magistrate, Leh as the Authority for purposes of the said section.

By order of the Government of Jammu and Kashmir.

Roampal

Commissioner/ Secretary to Government
Ladakh Affairs Department

No:LA(A)11/2018

Dated: ~~17~~ 10.2019

Copy to the

1. All Financial Commissioners _____
2. Joint Secretary, Department of J&K Affairs, Ministry of Home Affairs Government of India, New Delhi.
3. All Principal Secretaries/Commissioner Secretaries/Secretaries to Government J&K.
4. Chief Electoral Officer, J&K, Srinagar.
5. Secretary to Government Law Justice & Parliamentary Affairs, J&K Government, Srinagar.
6. Divisional Commissioner Ladakh/ Jammu/Kashmir.
7. Deputy Commissioner/CEO, LAHDC, Leh.
8. Director Information, J&K Government for information and necessary action
9. General Manager Government Press, Srinagar for publication in Govt. Gazette.
10. Pvt. Secretary to Advisor (KS) to the Governor
11. Private Secretary to Chief Secretary J&K Government
12. Private Secretary to CEC/Chairman, LAHDC, Leh